

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4394  
ANSWERED ON:22.04.2010  
COURT FEE STRUCTURE  
Lagadapati Shri Rajagopal

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether court fee structure has not been revised since 1966 in the Supreme Court and all tribunals set up under central legislations;
- (b) if so, the reasons therefor;
- (c) whether advocate has to pay only Rs. 3 to file his Vakalatnama and Rs. 5 for his appearance before the court; and
- (d) if so, the steps taken by the Government to revise the court fee structure?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

- (a): As intimated by the Hon'ble Supreme Court of India, Supreme Court Rules, 1966 relating to payment of Court Fee for filing cases in the Supreme Court of India have been revised from time to time.
- (b): Does not arise.
- (c): Yes, Madam.
- (d): The Law Commission of India has been requested to examine the issue of revision of court fee structure. Report/recommendations of the Commission is awaited.